

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 203  
TO BE ANSWERED ON FRIDAY 02.02.2024  
Renewal of Notaries**

**203. SHRI ANTO ANTONY:**

Will the Minister of **Law and Justice** be pleased to state:

- (a) whether the Government has any statistics regarding Central Government notaries in the country;
- (b) if so, the details thereof, State-wise;
- (c) whether the Government has any plan to enhance the Central quota of notaries;
- (d) if so, the details thereof and action taken by the Government thereon;
- (e) Whether there are any applications pending before the Government for renewal of notaries licence; and
- (f) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF  
LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE  
MINISTRY OF CULTURE  
(SHRI ARJUN RAM MEGHWAL)**

(a) and (b): The maximum number of notaries to be appointed by the Central Government, State/UT-wise is as under:-

S. No.	State	Maximum number of notaries to be appointed by the Central Government
1	Andhra Pradesh	1700
2	Assam	575
3	Bihar	925
4	Gujarat	8000
5	Kerala	1750
6	Madhya Pradesh	1650
7	Tamil Nadu	4700
8	Maharashtra	8000

9	Karnataka	3500
10	Orissa	750
11	Punjab	2000
12	Rajasthan	4500
13	Uttar Pradesh	5150
14	West Bengal	600
15	Jammu & Kashmir	350
16	Nagaland	200
17	Haryana	2000
18	Himachal Pradesh	400
19	Manipur	225
20	Tripura	100
21	Meghalaya	175
22	Sikkim	100
23	Mizoram	200
24	Arunachal Pradesh	325
25	Goa	150
26	Uttranchal	325
27	Chhatisgarh	900
28	Jharkhand	450
29	Telangana	1000
30	Delhi	1600
31	Andaman and Nicobar Islands	50
32	Lakshadweep	25
33	Dadra and Nagar Haveli	25
34	Daman & Diu	50
35	Puducherry	250
36	Chandigarh	200
37	Ladakh	50

(c): No, Sir.

(d): Does not arise.

(e) and (f): In terms of provisions contained in Sub-Section (2) of Section 5 of the Notaries Act, 1952, the Certificate of Practices issued to the notary is required to be renewed every five years. It is a continuous process and efforts are made to dispose of all such applications for renewal expeditiously.